## PROCEEDINGS OF THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

SUB: e-Courts Project - Exemption of Sri M.Suneel Kumar, Chief Metropolitan Magistrate, Vijayawada to participate from State Legal Training Programme scheduled to be held on 27.03.2021 on the topics of "Electronic Case Management Tools (ECMT) for the Advocates Master Trainers - Orders - Issued.

REF: 1. High Court Proceedings Roc.No.309/2021-B.Spl, dated:15.03.2021.

3. Letter Roc.No.11/2021-CPS, dated 26.03.2021 from the Registrar (IT-cum-Central Project Coordinator, High Court of Andhra Pradesh.

## ORDER ROC.NO.309/2021-B.SPL: DATED:26.03.2021

Having considered the circumstances stated in the letter of the Registrar (IT-cum-Central Project Coordinator) under reference cited, High Court made the following order:-

Sri M.Suneel Kumar, Chief Metropolitan Magistrate, Vijayawada, Krishna District who has been nominated to participate in the online TOT Training Programme scheduled to be held on 27.03.2021 between 10.00 AM and 01.00 PM on the topics of "Electronic Case Management Tools (ECMT) for TOT Advocates Master Trainers, is hereby exempted.

Sri M.Suneel Kumar, Chief Metropolitan Magistrate, Vijayawada, Krishna District, is hereby permitted to attend for the Written Examination for District Judges (by transfer) through limited competitive examination (Entry Level) scheduled to be held on 27.03.2021.

Suh-26.3.21

REGISTRAR (RECRUITMENT)
FAC REGISTRAR (VIGILANCE)

To

- 1. The officers concerned.
- 2. The Registrar (I.T)-cum-Central Project Coordinator, High Court of Andhra Pradesh (with a request to direct the concerned to upload the proceedings in the High Court's Website)
- 3. The Prl. District and Sessions Judge, Krishna at Machilipatnam
- 4. The Chief Metropolitan Magistrate, Vijayawada, Krishna District.
- 5. The Section Officer, Computer Section, High Court of Andhra Pradesh.